

O.I.H.

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

UNSTARRED QUESTION NO. 1653

TO BE ANSWERED ON JULY 27, 2016
ADDITIONAL CHARGES FOR CAR PARKING

No. 1653 SHRI ALOK SANJAR :

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether it has come to the notice of the Government that additional charges are being taken for car parking in the flats being constructed by different development authorities and developers in the country;
- (b) if so, the details thereof and the opinion of the Government in this regard;
- (c) whether the Government is considering to formulate any regulation to check the same because open parking is a common areas;
- (d) if so, the time by which this regulation is going to be formulated; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION
(RAO INDERJIT SINGH)

- (a) & (b): 'Land' and 'Colonisation' are State subjects. It is the responsibility of States/UTs to address the issue of taking additional charges for car parking in the flats being constructed by different development authorities and developers.

Cont..

(c) to (e): In order to establish the Real Estate Regulatory Authority for regulation and promotion of the real estate sector in an efficient and transparent manner; to protect the interest of consumers; and to establish an adjudicating mechanism for speedy dispute redressal, Ministry of Housing & Urban Poverty Alleviation piloted the Real Estate (Regulation and Development) Act, 2016. Specified Sections of the Act have come into effect from 01st May, 2016.

As per Section 2 (n) of the Real Estate (Regulation and Development) Act, 2016, the definition of 'Common Area' includes open parking areas.
